

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

RA 258/2016 in  
OA 3483/2014  
MA 3308/2016

New Delhi, this the 10<sup>th</sup> day of November, 2016

**Hon'ble Mr. P.K. Basu, Member (A)**  
**Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

1. Kishore Kr. Singh Rana  
Lab Technician  
Department of Gastroenterology  
GB Pant Hospital, New Delhi-2
  2. Vijay Kumar Nautiyal  
Junior Radiographer  
Radiography Department  
GB Pant Hospital, New Delhi-2
  3. Rakesh Kumar  
Technical Assistant  
Microbiology Department  
Lok Nayak Hospital, New Delhi-2
  4. Anand Prakash  
O.T. Technician  
Department of Anesthesia  
Lok Nayak Hospital, New Delhi-2
- ....Applicants

Versus

1. Government of NCT of Delhi  
Through the Principal Secretary,  
Health & Family Welfare  
At New Secretariat, I.T.O.,  
Delhi
  2. G.B. Pant Hospital  
Through the Administrative Officer,  
JLN Marg, Delhi Gate  
New Delhi-2
  3. Lok Nayak Hospital  
Through the Administrative Officer  
JLN Marg, Delhi Gate,  
New Delhi-2
- ...Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 3.08.2016 passed by us in OA 3483/2014.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

( Dr. Brahm Avtar Agrawal )  
Member (J)

( P.K. Basu )  
Member (A)

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